

12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.1137 of 1993

DATE OF JUDGMENT: 15th September, 1993

BETWEEN:

Mr. K.Krishna Mohan ..	Applicant
AND	
1. The Telecom District Manager, Anantapur-1.	
2. The Director General, Department of Telecom., New Delhi-1. ..	Respondents

COUNSEL FOR THE APPLICANT: Mr. Krishna Devan, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr. CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

while
The applicant / working as Telephone Operator in
Anantapur Telephone Exchange, ~~was~~ was selected as Phone
Inspector in the year 1990. Prior to the appointment in the
promotional cadre, he was directed to undergo Phone Inspector's
training comprising theoretical training in & the Circle
Telecom Training Centre, Kakinada during the period from
28.1.1991 to 26.7.1991 and practical training in Penukonda
from 27.7.1991 to 27.9.1991. The applicant states that he
was not provided with the Boarding and Lodging facilities by

contd....

To

1. The Telecom District Manager, Anantapur-1, ~~Sriharshana; Ashoka Road,~~
2. The Director General, Dept.of Telecom, New Delhi-1.
3. One copy to Mr.Krishna Devan, Advocate, CAT.Hyd.
4. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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the respondents in both these places. It is his case that he has not been granted the daily allowance for the training period. This OA has been filed for a declaration that the applicant is entitled for the grant of daily allowance for the ~~pm~~ theoretical training in CTTC, Kakinada and for the practical training in Penukonda.

2. Heard Mr. N.R. Devaraj, learned Senior Standing Counsel dt. 9.9.93 for the respondents. In a similar case filed, in O.A. No. 757/93/ before this Bench, an order had been passed allowing the payment of the daily allowance for the period of 180 days for the periodical training and for a period of about 30 days for the practical ~~as available in that case~~ ~~as available in that case~~ stated therein, we pass similar order in this OA also. Accordingly, this OA is disposed of with a direction that the applicant is entitled for the grant of the daily allowance for the period of 180 days for the theoretical training at CTTC, Kakinada and for the practical training from 27.7.1991 to 27.9.1991 at Penukonda. The bills have to be passed within three months from the date of receipt of this order, if they have already been submitted by the applicant. If the applicant ^{has} so far has not submitted the bills, the bills should be passed within three months from the date of receipt of the same from the applicant, provided the applicant submits the bills within 2 months.

3. The OA is ordered accordingly at the admission stage.

No costs.

P. T. Thiruvenkadam
(P.T. THIRUVENGADAM)
MEMBER (ADMN.)

Neeladri Rao
(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 15th September, 1993.
Open Court dictation.

vsn

22/9/93
Deputy Registrar

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

Dated: 15-9 -1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in

O.A.No. 1137/93

T.A.No. (W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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Contd. 28 SEP 1993
28 SEP 1993